

CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH

O.A. No. 350/01179/2016

Date of Order: 28.6.18

Present:

Hon'ble Ms. Bidisha Banerjee, Judicial Member

Sri Tapan Kumar Basu
Son of Sri Dhirendra Kumar Basu
Aged about 65 years, was working as SSE/Telecom
Under Sr. DSTE Office/Samastipur, E.C. Railways
Residing at C/o. S.G. Enterprises, 2-Kamar Para Road
Kolkata – 700034, Police Station Behala, West Bengal.

...Applicant.

-VS-

1. Union of India, through the General Manager
E.C. Railway, Haripur San Division, Bihar.

2. The Divisional Railway Vanager (Personal) East Central Railways, Sanastipar Division Bihar.

3. The Senior Divisional Rersonnel Officer, E.C. Railway Samastipur, Bihar – 848101.

.....Respondents.

For the Applicant

Mr. S.P. Kar

For the Respondents

Mr. P. Prasad

<u>ORDER</u>

Per Ms. Bidisha Banerjee, Judicial Member:

The applicant, a retired railway servant, aggrieved due to withholding of his retiral dues, has prayed for the following reliefs in this O.A.:

- "8.(i) To pass an order directing that the speaking order dated 23.02.2016 with forwarding letter dated 24.02.2016 under office Memo No. – E/263/205/OA No. – 350/1503/2015/CAT/CAL/S&T/SP passed by the authority concerned of the Respondent cannot be tenable in the eye of law and the same may be quashed.
- (ii) To pass an order directing the respondents to disbursed the full Pension and all other pensionary benefits like DCRG and Commutation of Pension with interest @ 9% after proper calculation of applicant's last pay drawn as on 31.01.2010 including arrears thereof within a specified period as to this Hon'ble Tribunal deem fit and proper.
 - (iii) Such further or other order or orders be passed and/or Direction or Directions be given as your Lordships may deem fit and proper."

The learned counsels were heard and materials on record were

perused.

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The Railways in their returnated werred as under:

While the applicant was working as Senior Section Engineer (Tele), was accused under Sections 302/34 of IPC in the year 1986 before Ld. SDJM at Alipore and the applicant has admitted in his representations dated 29.12.2009 and 31.12.2009 that at the time of his superannuation, a criminal case was pending against him. He has not submitted any acquittal order and therefore, provisional pension was sanctioned and PF, GIS, Leave Encashment and Composite Transfer Grant and one month salary was released under Rule 10 of Pension Manual, 1993 and under same Rule gratuity was to be paid

after conclusion of the departmental or judicial proceedings and issuance of final order.

The Respondents have also averred as under:

The 1st part of para 2 of RBE No. 25/2004 clearly spells that whether the judicial proceeding pending against the railway servant attract any of the provision contained in the Railway Servants (Conduct) Rule, 1966, or are in any way prejudicial to the interest of the railway/government, and on conclusion of the judicial proceeding the retired railway servant shall not have been fully exonerated and/or the penalty of cutting pension n of gratuity or both, in part, or full shall Review is in the affirmative, it shall be appropriate e judidial proceeding as deemed proceeding under Buil Services (Pension) Rule, 1993. As the applicant is asc 302/120B/341/34 of IPC, it may probable that if applicant is not acquitted by the court of law from aforesaid charges, his pension and gratuity will be decided as per Rule 9 of Railway Services (Pension) Rules, 1993.

4. The criminal case, as was noticed, had no bearing with discharge of his official duties. It was a case where conviction would not entitle the railways to initiate any proceeding under Rule 9 of Pension Rules. The applicant is not yet convicted in the criminal case. In the event he is convicted or put behind the bars, Rule 8 of Pension Rules would automatically come into play. However, the

Railways have no outstanding claim against the applicant and no departmental or any other judicial proceeding has been initiated by the Railways. Upon conclusion of the sole criminal proceeding nothing would become recoverable by the employer from the applicant.

- 5. Therefore the issue that fell for consideration was whether under such circumstances the railways acted legally in withholding the retiral dues of the applicant.
- 6. The following decisions and circulars were cited by the applicant in support of his contention.
 - 1. D.V. Kapoor Vs. United and Ors Reported in AIR 1990 SC

"R.9 of the rules propowers the President only to withhold or withdraw pension permanently or for a specified period in whole or in part or to order recovery of pecuniary loss caused to the State in whole or in part subject to minimum. The employee's right to pension is a statutory right. The measure of deprivation therefore, must be correlative to or commensurate with the gravity of the grave misconduct or irregularity as it offends the right to assistance at the evening of his life as assured under Art. 41 of the Constitution. The exercise of the power by the President is hedged with a condition precedent that a finding should be recorded either in departmental enquiry or judicial proceedings that the pensioner committed grave misconduct or negligence in the discharge of his duty while in office, subject of the charge. In the absence of such a finding the President is without authority of law to impose penalty of withholding pension as a measure of punishment either in whole or in part permanently or for a specified period, or to order recovery of the pecuniary loss in whole or in part from the pension of the employee, subject to minimum of Rs. 60/-."

The Hon'ble Apex Court in D.S. Nakara & Others Vs. Union of India
 (1983) 2 SCR 165: (AIR 1983 SC 130) made the following observations on right to pension.

"The antiquated notion of pension being a bounty or a gratuitous payment depending upon the sweet will or grace of the employer not claimable as a right and therefore, no right to pension can be enforced through Court has been swept under the carpet by the decision of the Constitution Bench in Deoki Nandan Prasad v. State of Bihar & Ors. (1) wherein this Court authoritatively rules that pension is a right and the payment of it does not depend upon the discretion of the Government but is governed by rules and a Government servant coming within those rules is entitled to claim pension."

3. A decision rendered by Hon'ble High Court at Delhi in WP(C) No.

6633/2011 in O.P. Wasa & Warr. -Vs.- Delhi Urban Shelter Improvement Board to withholding of terminal benefits wherein it was keld a forting of terminal benefits

- "3. So far as the second refer is concerned, the same is fully covered by the recent judgment of the Supreme Court in the case of State of Jharkhand & Ors. Vs. litendra Kumar Srivastava & Anr. in Civil Appeal No. 6770/2013 decided on 14.8.2013. In the aforesaid judgment of Jitendra Kumar Srivastava (supra) Supreme Court has held as under:-
- (i) <u>Terminal benefits whether they be pension or gratuity or leave</u> encashment are in the nature of 'property'.
- (ii) Such terminal benefits etc can only be withheld and appropriated by the government after the decision of the departmental authorities or a judgment of a court of law i.e. during the pendency of departmental proceedings and court proceedings, the government cannot withhold and appropriate the terminal benefits etc which are payable to employees.
- (iii) The only reason because of which government can withhold and appropriate terminal benefits etc if there is a rule of the organization or a statutory rule which entitles the government during

the pendency of proceedings not to pay the terminal benefits etc to the employee.

- 4. It is the common case of the parties that the respondent no.1/employer is governed by CCS (Pension) Rules. As per Rule 9 of the said CCS (Pension) Rules, and which is similar to Rule 43 (b) of the Bihar Pension Rules which the Supreme Court has dealt with in the case of Jitendra Kumar Srivastava (supra), the employer cannot withhold or appropriate terminal benefits etc. unless a final order is passed in the departmental proceedings or by the court before whom the complaint is pending.
- 5. <u>Since in the present case the departmental proceedings are not concluded and no final Court order has been passed, the ratio of Jitendra Kumar Srivastava (supra) will be squarely applicable.</u>
- In view of the above, the writ petition is allowed and the respondent is directed to pay terminal benefits, leave encashment amount and other amounts which would have become payable to the petitioner on his retirement.
- cipa: Rench in O.A. 264/09, on 4. A decision rendered pondents had argued that keeping 24.11.09, in a case where the in view of the provision 69 of the CCS (Pension) Rules the retirement benefits atuity, Commutation of Pension/ regular pension shall be released on conclusion of judicial proceedings pending before the Hon ble Metropolitan Magistrate and receipt of vigilance clearance from the Competent Authority and the learned counsel for the Applicant raised the contention that under Rule 69 of the CCS (Pension) Rules, 1972, read with Rule 9 ibid, the pension related dues of the Applicant could be withheld only if the judicial proceedings related to matters in the discharge of his official duties.

The Bench held as under:-

- (i) Action cannot be taken against the Applicant under Rule 9 of the CCS (Pension) Rules in view of the ration laid down by the Honourable Supreme Court that the misconduct has to be in the discharge of public duty in office. In this matter, the criminal case against the Applicant has not been filed in the discharge of his duty in the office.
- (ii) In view of decision 23 under Rule 3 of the CCS (Conduct) Rules, 1964, conviction by a criminal Court would amount to misconduct. If the Applicant is convicted in the criminal case, which is pending against him, it would amount to misconduct.

- (iii) The Applicant would be covered under Rule 8 of CCS (Pension) Rules, which has been quoted in full in the preceding paragraph. Under this rule, the appointing authority has been given the authority to withhold or withdraw pension or a part thereof, if the pensioner is convicted of a serious crime or is found guilty of grave misconduct. Sub-rule (2) of Rule 8 further elucidates that action will be taken against the pensioner in the light of the judgment of the Court relating to such conviction.
- (iv) Gratuity cannot be withheld under Rule 8 of CCS (Pension) Rules, 1972 unlike the provision in Rule 9 ibid. Otherwise also as per the provision in Section 4 of the Payment of Gratuity Act, 1972, gratuity cannot be withheld.

It is clear, therefore, that pension can be withheld or withdrawn only after conviction in a serious crime and that too on the basis of the judgment of the Court relating to such conviction.

- 9. In the case of the Applicant, there is a criminal case pending against him in the Court of Law. However, so far there has been no decision in the case pending against the Applicant, him in the light of the above, it would be amply clear that only on the light of the above, it would be amply clear that only on the light of the asse pending against the Applicant, pension cannot be with a wider fulle 8 of CCS (Pension) Rules, 1972. It has to abide by the wall decision in the criminal case against the Applicant. Gratuity connot, in any cases be withheld or withdrawn under the provisions of Rule 8 ibid.
- 10. In the light of the analysis as above, the OA succeeds. The Respondents are directed to release the regular pension, commuted amount of pension and gratuity to the Applicant with 8 per cent simple interest per annum from the date the payment was due, within eight weeks from the receipt of a copy of this order. The Respondents, however, would be free to take action against the Applicant subject to the provisions of Rule 8 of CCS (Pension) Rules, 1972, as discussed above. No costs.
- 5. GO(Ms) No. 124 of Personnel and Administrative Reforms (Per.N) Department in regard to "Involvement of Public Servants in criminal misconduct-Initiation of departmental and criminal action simultaneously" Clarification specifying and clarifying the position as under:
 - "2. The Government have examined the above matter and have decided that the following procedure shall be adopted in such cases:

- by the Government servant which is in no way connected with the discharge of his official duties there is no need to pursue departmental action except placing the Government servant under suspensions as contemplated under Tamil Nadu Civil Services (Classification, Control and Appeal) Rules. The ultimate departmental action can be initiated against the delinquent officer after the result of the criminal case pending against him is disposed of by the Court of Law.
- (ii) When both departmental as well as criminal action is initiated for the offences of the kind referred to in para 1 above in regard to departmental action, charges may be framed against him for the lapses committed by him and final orders may be passed after obtaining the required registers/records/documents from the court irrespective of the fact whether he is acquitted or not. Thus the departmental action will be confined to the irregularities or lapses committed by the accused officer with reference to the administrative aspect."

6. Sub-section 1 of Section 4 of the Rayment of Gratuity Act, 1972 would read thus

- "4. Paymen of grating () Gratuity shall be payable to an employed on the continuous service for not less than five years on his superannuation or on his retirement or resignation, or on his death or disablement due to accident or disease. The Sub-Section 6 is the non-obstante section:
- (6) Notwithstanding anything contained in sub-section (1), the gratuity of an employee, whose services have been terminated for any act, willful omission or negligence causing any damage or loss to, or destruction of, property belonging to the employer, shall be forfeited to the extent of the damage or loss so cause;

The gratuity payable to an employee [may be wholly or partially forfeited].

7. What transpired from the enumerations hereinabove is that inarguably and indubitably the retiral dues of pensioner could not be forfeited without a conviction in a criminal case or a final order in a departmental

proceeding and no such benefits could be withheld unless the proceedings come "within the ambit of grave misconduct in discharge of public duty in office".

- 8. As already indicated earlier, it could be noted that in the present case the applicant has not been convicted by Criminal Court of law. Nothing would be recoverable from him by the Employer upon conclusion of the Criminal proceedings.
- 9. Therefore applying the ratio of the decisions supra which could squarely apply to the case in hand, the O.A. is allowed and the respondents are directed to release the withheld dues with interest @6% per annum within 1 month.
- 10. No costs.

(Bidísha Banerjee)

Member (J)